

**GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA
UNSTARRED QUESTION NO.2458
ANSWERED ON 03.08.2023**

IMPLEMENTATION OF NEW ELECTRICITY POLICY

2458. MS. S. JOTHIMANI:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government proposes to formulate and implement a New Electricity Policy in the country as recommended by the Standing Committee on energy in their 35th Report and if so, the details thereof along with the aims and objective of the policy;**
- (b) whether the State Governments and other important stakeholders are likely to be consulted while formulating the policy and if so, the details thereof and if not, the reasons therefor; and**
- (c) the response of the State Governments thereto?**

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a): The Government of India notified National Electricity Policy on 12.02.2005. Standing Committee on Energy in its 35th report had recommended that the Central Government may bring out a new National Electricity Policy (NEP). Accordingly an Expert Committee under the chairmanship of Shri Gireesh B. Pradhan, ex-Chairperson, Central Electricity Regulatory Commission was constituted by the Ministry of Power to prepare draft NEP. Based on the recommendation of the Expert Committee, new draft National Electricity Policy, 2023 has been formulated, which is under finalisation.

The vision of new Electricity Policy is a financially viable and environmentally sustainable power sector furthering energy security and providing reliable 24x7 quality power at a reasonable price. The objectives of NEP are as under:

- i. Ensuring investments in Generation to meet the increasing Power demand as our country develops**
- ii. Decarbonization**
- iii. Resilient and flexible Grid**
- iv. Financial viability of power sector**
- v. Consumer centric approach**

(b) & (c): The Expert Committee constituted to prepare draft NEP had done extensive consultation with all stakeholders. Further the draft NEP, 2023 was circulated for consultation with States and Central Electricity Authority (CEA) in pursuance of Section 3 of the Electricity Act, 2003. The suggestions received from CEA & States have been considered suitably in the draft NEP, 2023.
